## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:6501
ANSWERED ON:06.05.2015
DEEMED TO BE UNIVERSITIES
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## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has rejected the recommendations of the University Grants Commission (UGC) on blacklisting of 34 deemed-to-be Universities and if so, the details thereof and the reasons therefor;
- (b) the action being instituted to ensure that the Universities meet UGC standards;
- (c) whether the Government has not closed those universities which do not fulfil the laid down criteria;
- (d) if so, the reasons therefor and the reaction of the Government thereto; and
- (e) whether the Government has identified such deemed universities which fulfil the criteria but do not impart qualitative education and if so, the details thereof?

## **Answer**

## MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

- (a): The report of the University Grants Commission (UGC) in respect of 34 Deemed-to-be-Universities submitted to the Government on 22nd September, 2014 does not contain any specific advice / recommendations, regarding con- tinuation or discontinuation of the status of these Deemed-to-be-Universi- ties, based upon which the Central Government can form an informed opinion and take a Statutory decision/action under Section 3 of the UGC Act, 1956.
- (b): The Central Government has decided to first evolve a standardized cri- terion, by process of inviting inputs from the Expert Regulatory Bodies viz. All India Council for Technical Education (AICTE), National Board of Accre- ditation (NBA), National Assessment and Accreditation Council (NAAC) and UGC, in order to evolve a transparent criterion for inspection and evaluation of the functioning of the Deemed to be Universities.
- (c) & (d): In view of public perception regarding decreasing of standard in Deemed to be Universities, the Central Government had constituted a Committee (Tandon Committee) in the year 2009 for reviewing the functioning of existing Deemed-to-be-Universities. The Committee, in its report, concluded that 44 Deemed-to-be-Universities, which were placed in Category 'C', are not fit to continue as Deemed-to-be-Universities and thus recommended to withdraw their status. Government accepted the report of the Committee in principle. However, the issue related to Category 'C' Deemed-to-be-University is currently sub- judice in the Hon'ble Supreme Court of India in the matter of Viplav Sharma Vs Union of India and Others [WP (C) No. 142 of 2006]. The Hon'ble Supreme Court vide its order dated 25/01/2010 directed the Government to maintain status quo with regard to these Deemed-to-be-Universities.
- (e): No, Madam.